

given in the Rajya Sabha on the 24th June, 1977 and state;

(a) whether Government have since considered the findings of the Court of Enquiry set up for the accident which took place in the Chasnala Colliery on the 27th December, 1975; and

(b) whether Government have accepted all the recommendations made in the findings of the Court of Enquiry; if so, what action Government have taken against the officials held responsible in this regard ?]

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) और (ख). जांच न्यायालय की, जिसने चसनाला कोयला खान में 27 दिसम्बर, 1975 को हुई दुर्घटना के कारणों और परिस्थितियों की जांच की, सिफारिश सरकार के विचाराधीन है।

†[THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The recommendations made by the Court of Enquiry which went the causes of and circumstances attending the accident in Chasnala Colliery on the 27th December, 1975 are under consideration of the Government.]

Payment of Bonus to workers of Textile Mills

346. SHRI LAKSHMANA MAHAPATRO :

SHRI YOGENDRA SHARMA :

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether it is a fact that the mills managed by the National Textile Corporation have announced 8.33 per cent bonus to their workers; and

(b) if so, what steps Government are taking to make the other textile managements to fall in line with the NTC Mills?

† [] English translation.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA):
(a) Yes, Sir.

(b) Payment of bonus under the Payment of Bonus Act, 1965 is a statutory obligation and the defaulting employers are liable to be prosecuted by the "appropriate Government."

Influx of Migrants from Bangladesh

347. SHRIMATI LAKSHMI KUMARI CHUNDAWAT:
SHRIMATI HAMIDA HABIBULLAH:
SHRI PRAKASH MEHROTRA :
SHRI SAWAISINGH SISODIA:
SHRI GURUDEV GUPTA:
SHRI PRANAB MUKHERJEE:
SHRI NAGESHWAR PRASAD SHAHI:
SHRI SYED NIZAM-UD-DIN:
SHRI NATHI SINGH:
SHRI KAMAL NATH JHA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that recently there has been fresh influx of migrants from Bangladesh to India;

(b) if so, what are the details in this regard; and

(c) what is Government of India's reaction in the matter?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). Ever since partition, some migration of the erstwhile Pakistani and later Bangladeshi

nationals into India has been taking place. This migration has continued in recent months also. However, according to statistics available with us, the number of such migrants this year is no more than those who came during the corresponding period of the last year.

(c) Government of India is keeping strict vigilance on the border.

अन्तर्राष्ट्रीय सद्भाव के लिये नेहरू पुरस्कार

348. डा० लोफेश चन्द्र : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने अन्तर्राष्ट्रीय सद्भाव के लिये नेहरू पुरस्कार को समाप्त करने का निर्णय ले लिया है;

(ख) यदि नहीं तो 1976 का जो पुरस्कार प्रोफेसर जूसेप तुची को मिलने वाला है वह उन्हें कब दिया जायेगा; और

(ग) 1977 का पुरस्कार कब तक घोषित किये जाने की संभावना है?

†[Nehru Award for international Understanding

348. DR. LOKESH CHANDRA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have decided to discontinue the Nehru Award for International Understanding;

(b) if not, by when Prof. Guiseppe Tuche, the recipient of the 1976 award, will be presented with the same; and

(c) by when the award for 1977 is likely to be announced?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी) : (क) जी, नहीं। अन्तर्राष्ट्रीय सद्भावना के लिए नेहरू पुरस्कार जारी रहेगा।

(ख) प्रोफेसर तुची पुरस्कार प्राप्त करने के लिए इन सदियों में आने वाले थे। परन्तु अस्वस्थ होने के कारण उन्होंने अपनी यात्रा उस समय तक स्थगित कर दी है जब तक उनके डा० उन्हें यात्रा की अनुमति नहीं देते।

(ग) 1977 के पुरस्कार का विजेता चुनने के लिए पुरस्कार का निर्णय करने वाली जूरी की बैठक शीघ्र ही होगी।

† [THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) No, Sir.

(b) Prof. Tuche was due to arrive here this winter to receive the Award, but owing to his ill-health, he has postponed his visit until the time his doctors permit him to undertake travel to India.

(c) The Jury for the Award will be meeting shortly to make the selection of a winner for the 1977 Award.]

PAPERS LAID ON THE TABLE

Payment of Wages (Mines) Amendment Rules, 1977

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to lay on the Table, under subsection (6) of section 26 of the Payment of Wages Act, 1936, a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 1383, dated the 15th October, 1977, publishing the Payment of Wages (Mines) Amendment Rules, 1977. [Placed in the Library. See No. LT-1063/77].